

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN
APPEAL NO. 05/2026**

IN THE MATTER OF:

Rajdarbar Iconic Venture Ltd.

... APPELLANT

Versus

Commission for Air Quality Management
in NCR and Adjoining Areas &Ors.

...RESPONDENT(S)

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10.4.2026

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2.	Annexure I-A copy of direction dated 11.06.2021 issued by CAQM.	
3.	Annexure IIA copy of direction dated 29.09.2023 issued by CAQM.	



Filed by

ANUJ BHANDARI, ADVOCATE
On behalf of Central Pollution Control Board
I-34,Jangpura Ext. New Delhi-14
9873722187
Anujbhandari123@gmail.com

Place: Delhi

Dated: 08.04.2025

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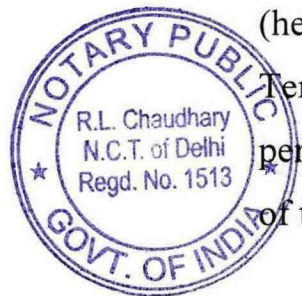
in NCR and Adjoining Areas & Ors.

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**SHORT REPLY ON BEHALF OF RESPONDENT NO. 09 i.e.,
CENTRAL POLLUTION CONTROL BOARD (CPCB)**

MOST RESPECTFULLY SHOWETH:

1. That, This Hon'ble Tribunal vide order dated 05.02.2026 has sought the reply of the Central Pollution Control Board (hereinafter referred to as 'CPCB') in the instant matter. Thereby, the reply is made in this instant Appeal in succeeding paragraphs.
2. That, CPCB is constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under The Water Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981") and the Environment (Protection) Act, 1986.
3. That, State Pollution Control Boards/Pollution Control Committees (hereinafter referred as SPCBs/PCCs) have been constituted in States/Union Territories under Water Act, 1974 and Air Act, 1981 and are empowered to perform the functions and implement the provisions of these Acts in respect of their territorial Jurisdiction.



4. That, the Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM) has issued a list of comprehensive measures for C&D projects (Direction Nos. 11-18 & 69-Annexure- I) which are to be complied with, including registration of C&D sites with plot area equal to or greater than 500 Sq. m. on SPCB/PCC web portal, installing Anti-smog guns, provision of video-fencing and low-cost sensors, etc.
5. That, CAQM has issued a schedule for regulated operations of DG sets across all sectors in NCR (direction no. 76-Annexure- II). As per the schedule, DG sets having a capacity between 19- 41 kW are required to operate on dual-fuel mode (70% PNG + 30% Diesel). Further, DG sets having a capacity between 41- 799kW are required to operate either with a Retrofitted Emission Control Device (RECD) or on dual fuel mode. DG sets having a capacity equal to or more than 800kW are required to operate using any emission control mechanism subject to compliance of emission standards prescribed by CAQM. RECD/dual-fuel mode is not applicable for DG sets complying with emission norms notified by MoEF&CC on 03.11.2022.
6. That, further teams are deputed by CPCB to assist CAQM in assessing compliance of the aforementioned directions and inspection reports are submitted to CAQM, based on which actions including closure direction/sealing direction are issued by the CAQM.
7. That, in light of the above submissions, it is respectfully submitted that this answering respondent, i.e., CPCB, shall abide by all order(s) or direction(s) passed by this Hon'ble Tribunal in the instant Appeal.



A handwritten signature in blue ink, appearing to read "Ankush Tewani".

ANKUSH TEWANI
 SCIENTIST-E (AQM)
 Central Pollution Control Board

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AFFIDAVIT

I, Ankush Tewani, having office at Parivesh Bhawan, Central Pollution Control Board (CPCB), the Respondent no. 02, do hereby solemnly affirm and sincerely state as follows: -

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions, the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

Ankush Tewani

DEPONENT

अंकुश तिवानी / Ankush Tewani
बैज्ञानिक 'ई' / Scientist 'E'
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

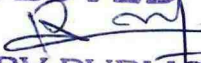
08 APR 2026

Verified at Delhi on this day of _____ March 2026 that the contents above are correct and true on the basis of the record of the cases as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or misstated.

08 APR 2026

Verified at Delhi on this the _____ Day of March 2026.



ATTESTED

NOTARY PUBLIC
GOVT. OF INDIA

08 APR 2026



DEPONENT

अंकुश तिवानी / Ankush Tewani
 वैज्ञानिक 'ई' / Scientist 'E'
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
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 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

**3rd Floor, Indian Oil Bhawan
1, Sri Aurobindo Marg, Yusuf Sarai,
New Delhi-110016**

F.No.A-110016/12/2020/CAQM-C&D/ *448-MSO*

Dated: 11.06.2021

Directions under Section 12 of Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021.

Monitoring of Dust Control measures at Construction and Demolition sites in the National Capital Region: "Web Portal"

Whereas, The Commission for Air Quality Management in National Capital Region & Adjoining Areas has been constituted again and has started functioning pursuant to the new Ordinance. Section 30 of the above referred Ordinance 2021 provides that anything done or any action taken under the erstwhile Ordinance 2020 shall be deemed to have been done or taken under the corresponding provisions of the Ordinance 2021;

WHEREAS, dust from the Construction and Demolition (C&D) activities is a major and consistent source of Air Pollution in the National Capital Region and contributes adversely to PM_{2.5} and PM₁₀ levels and thus, is a great cause of in abatement of Air Pollution;

WHEREAS, Government of India, Ministry of Environment, Forest & Climate Change in exercise of powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986, vide Notification No. GSR 317(E) dated 29/03/2016 has notified "Construction and Demolition Waste Management Rules, 2016", inter alia, elaborating the duties of waste generators, service providers and their contractor, local authorities, SPCBs / SPCCs and CPCB etc. for management and control of dust from the C&D activities;

WHEREAS, Central Pollution Control Board has issued "Guidelines on dust

Direction No. 11

mitigation measures in handling construction material and C&D Wastes, 2017", which, inter-alia, include identification of major dust generating activities during handling of construction material and C&D wastes, compositions of construction material and C&D wastes and dust abatement measures in handling of construction material and C&D wastes viz-a-viz during transportation, off-site / on-site storage, at-site construction / demolition / renovation activities etc.;

WHEREAS, the dust mitigation measures, inter alia, prescribe for wet suppression, wind reduction by raising barricade, dust barrier sheets on scaffolding around the construction and demolition building, use of covering sheets on construction material that are easily air-borne, proper covering of C&D debris that are dumped at temporary storage sites, adequate covering on construction works, proper disposal of C&D waste material, adequate and proper covering of the trucks / vehicles carrying construction / demolition material, cleaning of such vehicles before it is permitted to ply on the road after loading / unloading of such material etc.;

WHEREAS, non-adherence of the dust mitigation measures mandated under the extant rules / guidelines leads to situations where the dust from the C&D sites disperse in the air and contributes to the levels of PM₁₀ and PM_{2.5} thus, making the air more polluted;

WHEREAS, the Commission is of the view that to tackle the problem of dust resulting from construction, re-modeling, repair and demolition of any civil structure of individual or organization or authority generating construction and demolition waste such as building material, debris, rubble, etc., such activities are required to be regularly monitored and inspected, inter-alia, for compliance of various dust control measures;

WHEREAS, in view of the serious adverse impact of the dust emanating from construction, re-modeling, repair and demolition of civil structures etc., the Commission issued directions dated 23/12/2020 that required CPCB, SPCBs

concerned and DPCC to conduct field visits / inspections, for compliance of dust mitigation measures and to submit fortnightly reports;

WHEREAS, from the reports received, inter alia, emerged that the compliance of dust control measures needs to be further strengthened with adequate focus on increased frequency of inspections.

WHEREAS, the Commission is of the view that monitoring of compliance of dust mitigation measures of a large number of Construction & Demolition activities in progress and further increasing in the National Capital Region, may not be achieved through physical inspections alone.

WHEREAS, Introduction of an online mechanism for monitoring and reporting of the compliance of dust mitigation measures by the project proponents is essentially called for so as to make them accountable.

WHEREAS, the Commission vide letter of even number dated 27/01/2021 issued advisory to the State Governments/ GNCTD to take appropriate action for introduction of an online mechanism to monitor and ensure compliance of dust mitigation measures at the Projects / C&D sites. The State Governments / GNCTD were accordingly requested to share with the Commission, the timelines by which the Web Portal with the requisite features for effective online monitoring of dust mitigation measures will be developed and operationalized.

WHEREAS, the action taken / response of the State Governments / GNCTD has not been received.

WHEREAS, considering the adverse impact of uncontrolled dust emanating from the C&D activities, on the Air Pollution in the National Capital Region, the Commission is of the view that concerted and focused approach is required and an efficient mechanism is to be put in place on urgent basis.

WHEREAS, Section 12 (2) (v) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, empowers the Commission to issue directions for restriction of areas in which any industries,

Direction No. 11

operations or processes or class of industries, operations or processes, that have implication on air quality in the region, shall not be carried out or shall be carried out subject to certain safeguards.

WHEREAS, Section 12 (2) (vii) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, empowers the Commission for inspection of any premises, plant, equipment, machinery, manufacturing or other processes, materials or substances and giving, by order, of such directions to such authorities, Officers or persons as it may consider necessary to take steps for the prevention, control and abatement of Air Pollution in the Region.

WHEREAS, Section 12 (2) (xi) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, empowers the Commission to issue directions in writing to any person, officer, or any authority and such person, officer or authority shall be bound to comply with such directions.

NOW THEREFORE for strict implementation of the Construction and Demolition Waste Management Rules 2016 and various dust mitigation measures mandated / directed / ordered from time to time by the Authorities concerned under the State Governments / GNCTD, the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, hereby issues the following directions:

- 1) An online mechanism through a web portal be put in place by the DPCC / SPCBs for monitoring of compliance of dust mitigation measures by the Project Proponents, within the Municipal areas of NCR.
- 2) All current / upcoming projects (on plot area equal to or greater than 500 square meters) of construction and demolition for civil structures under the territorial jurisdiction of Urban Local Bodies in the National Capital Region be required to mandatorily register at the web portal.

- 3) An exhaustive check-list, based on various guidelines on dust mitigation measures, notified / published / directed etc. from time to time by the Authorities concerned, be consolidated and standardized for monitoring compliance of dust mitigation measures in the NCR through an online mechanism.
- 4) An illustrative / indicative list of dust control / mitigation measures required to be put in place attached as **Annexure** may be referred for appropriate inclusion in the exhaustive checklist suggested at point No.3 above.
- 5) The check-list as stated in point No.3 read with point No.4 above, be duly incorporated in the "Web Portal", to facilitate the Project Proponents to self-monitor / self-audit their activities on the parameters mandated / directed for the compliance and to take necessary steps, if required, to improve the status of compliance.
- 6) The project proponents be required to carry out self-audit / self-determination for dust control measures on the parameters provided on the Web Portal and upload a self-declaration on a fortnightly basis.
- 7) The provision of video fencing with remote connectivity of the projects (within the municipal area of NCR and plot area equal to or greater than 500 square meters) be incorporated in the web portal for monitoring purposes.
- 8) Reliable low cost PM_{2.5} and PM₁₀ sensors be installed at the project site and linked to a cloud storage platform with a live Dash Board in the Web portal.
- 9) The link to the dash board of the web portal be made available to CPCB, government agencies as well as to the administrative departments of the agencies concerned, dealing with such projects.

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- 10) The CPCB / DPCC/ SPCBs to carry out, scheduled visits, with prior intimation, on the construction sites for the verification of degree of compliance and self-declaration / self-audit.
- 11) The CPCB / DPCC/ SPCBs to also carry out surprise inspections to assess the compliance of the dust control measures at such sites and for taking appropriate action for levying environmental compensation and / or stoppage / closure of work.

The above directions of the Commission be complied with on top priority. The status / progress of implementation may be appraised to the Commission on a monthly basis.

Encl.: **As above**

sd
(Arvind Kumar Nautiyal)
Member Secretary
Tel No.: 011-20861974
Email: arvind.nautiyal@gov.in

To:

The Chief Secretary, Government of Haryana

Copy to:

1. The Additional Chief Secretary, Environment, Government of Haryana
2. The Chairman, Central Pollution Control Board
3. The Member Secretary, Haryana State Pollution Control Board

sd
(Arvind Kumar Nautiyal)

Annexure

An illustrative / tentative list of Dust Control / Mitigation Measures
Applying treated water to mitigate dust generation on construction site. (water can be applied by a variety of methods for instance Anti Smog Guns, Trucks, water pills, water cannons, hoses, fire hydrants, sprinklers etc.).
Use of dust suppressants: (i) liquid polymer emulsions (ii) agglomerating chemicals (e.g., lignosulfonates, polyacrylamides); (iii) cementitious products (e.g. lime based products, calcium sulphate); (iv) petroleum based products (e.g. petroleum emulsions); and (v) chloride salts (e.g. calcium chloride and magnesium chloride).
Designing layout of the construction site to minimize fugitive dust generation potential, including access roads, entrances and exits, storage piles, vehicle staging areas, and other potential sources of dust emissions.
Use of pre-fabricated materials and modular construction units.
Minimize distances travelled for delivery of materials.
Use of scaffolding sheets/nets, wind fencing for dust control.
Stabilize completed earthworks with stone / soil / geotextiles / Vegetation / compacting.
Reduce wind-blown dust generation activities during windy conditions.
Utilize enclosures/covering for storage piles e.g. tarpaulins, plastic, agri-shed nets fences / screens.
Proper shape storage piles so that they do not have steep sides or faces.
Properly scheduling of the delivery of landscaping materials in order to minimize the storage time on site.
Covering of building materials during transportation.
Remove material from truck underbodies and tyres prior to leaving the site as well as implement techniques to periodically remove mud/dirt from paved streets.
Ensuring proper collection, segregation and disposal of C&D Waste and maintenance of log book for disposal.
Options employed for C&D waste recycling.

Direction No. 11

Pre-emptive steps taken to avoid dumping of C&D waste on undesignated sites.

Minimize material drop height at the transfer point and ensure enclosure around transfer point.

Surface improvements to unpaved road surfaces & proper maintenance thereof.

Applying water spray in conjunction with cutting, grinding & drilling.

Apply wet process for Sand and grit blasting and façade cleaning.

Ensure Mixing processes in enclosures.

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F.No.A-110016/12/2020/CAQM-C&D/452-454

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Encl.: **As above**



(Arvind Kumar Nautiyal)
 Member Secretary
 Tel No.: 011-20861974
 Email: arvind.nautiyal@gov.in

To:

The Chief Secretary, Government of Rajasthan

Copy to:

1. The Principal Secretary, Environment Department, Government of Rajasthan
2. The Chairman, Central Pollution Control Board
3. The Member Secretary, Rajasthan State Pollution Control Board


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Whereas, The Commission for Air Quality Management in National Capital Region & Adjoining Areas has been constituted again and has started functioning pursuant to the new Ordinance. Section 30 of the above referred Ordinance 2021 provides that anything done or any action taken under the erstwhile Ordinance 2020 shall be deemed to have been done or taken under the corresponding provisions of the Ordinance 2021;

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WHEREAS, Government of India, Ministry of Environment, Forest & Climate Change in exercise of powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986, vide Notification No. GSR 317(E) dated 29/03/2016 has notified "Construction and Demolition Waste Management Rules, 2016", inter alia, elaborating the duties of waste generators, service providers and their contractor, local authorities, SPCBs / SPCCs and CPCB etc. for management and control of dust from the C&D activities;

WHEREAS, Central Pollution Control Board has issued "Guidelines on dust

Direction No. 13

mitigation measures in handling construction material and C&D Wastes, 2017", which, inter-alia, include identification of major dust generating activities during handling of construction material and C&D wastes, compositions of construction material and C&D wastes and dust abatement measures in handling of construction material and C&D wastes viz-a-viz during transportation, off-site / on-site storage, at-site construction / demolition / renovation activities etc.:

WHEREAS, the dust mitigation measures, inter alia, prescribe for wet suppression, wind reduction by raising barricade, dust barrier sheets on scaffolding around the construction and demolition building, use of covering sheets on construction material that are easily air-borne, proper covering of C&D debris that are dumped at temporary storage sites, adequate covering on construction works, proper disposal of C&D waste material, adequate and proper covering of the trucks / vehicles carrying construction / demolition material, cleaning of such vehicles before it is permitted to ply on the road after loading / unloading of such material etc.;

WHEREAS, non-adherence of the dust mitigation measures mandated under the extant rules / guidelines leads to situations where the dust from the C&D sites disperse in the air and contributes to the levels of PM₁₀ and PM_{2.5} thus, making the air more polluted;

WHEREAS, the Commission is of the view that to tackle the problem of dust resulting from construction, re-modeling, repair and demolition of any civil structure of individual or organization or authority generating construction and demolition waste such as building material, debris, rubble, etc., such activities are required to be regularly monitored and inspected, inter-alia, for compliance of various dust control measures;

WHEREAS, in view of the serious adverse impact of the dust emanating from construction, re-modeling, repair and demolition of civil structures etc., the Commission issued directions dated 23/12/2020 that required CPCB, SPCBs

concerned and DPCC to conduct field visits / inspections, for compliance of dust mitigation measures and to submit fortnightly reports;

WHEREAS, from the reports received, inter alia, emerged that the compliance of dust control measures needs to be further strengthened with adequate focus on increased frequency of inspections.

WHEREAS, the Commission is of the view that monitoring of compliance of dust mitigation measures of a large number of Construction & Demolition activities in progress and further increasing in the National Capital Region, may not be achieved through physical inspections alone.

WHEREAS, Introduction of an online mechanism for monitoring and reporting of the compliance of dust mitigation measures by the project proponents is essentially called for so as to make them accountable.

WHEREAS, the Commission vide letter of even number dated 27/01/2021 issued advisory to the State Governments/ GNCTD to take appropriate action for introduction of an online mechanism to monitor and ensure compliance of dust mitigation measures at the Projects / C&D sites. The State Governments / GNCTD were accordingly requested to share with the Commission, the timelines by which the Web Portal with the requisite features for effective online monitoring of dust mitigation measures will be developed and operationalized.

WHEREAS, the action taken / response of the State Governments / GNCTD has not been received.

WHEREAS, considering the adverse impact of uncontrolled dust emanating from the C&D activities, on the Air Pollution in the National Capital Region, the Commission is of the view that concerted and focused approach is required and an efficient mechanism is to be put in place on urgent basis.

WHEREAS, Section 12 (2) (v) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, empowers the Commission to issue directions for restriction of areas in which any industries,

Direction No. 13

operations or processes or class of industries, operations or processes, that have implication on air quality in the region, shall not be carried out or shall be carried out subject to certain safeguards.

WHEREAS, Section 12 (2) (vii) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, empowers the Commission for inspection of any premises, plant, equipment, machinery, manufacturing or other processes, materials or substances and giving, by order, of such directions to such authorities, Officers or persons as it may consider necessary to take steps for the prevention, control and abatement of Air Pollution in the Region.

WHEREAS, Section 12 (2) (xi) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, empowers the Commission to issue directions in writing to any person, officer, or any authority and such person, officer or authority shall be bound to comply with such directions.

NOW THEREFORE for strict implementation of the Construction and Demolition Waste Management Rules 2016 and various dust mitigation measures mandated / directed / ordered from time to time by the Authorities concerned under the State Governments / GNCTD, the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, hereby issues the following directions:

- 1) An online mechanism through a web portal be put in place by the DPCC / SPCBs for monitoring of compliance of dust mitigation measures by the Project Proponents, within the Municipal areas of NCR.
- 2) All current / upcoming projects (on plot area equal to or greater than 500 square meters) of construction and demolition for civil structures under the territorial jurisdiction of Urban Local Bodies in the National Capital Region be required to mandatorily register at the web portal.

- 3) An exhaustive check-list, based on various guidelines on dust mitigation measures, notified / published / directed etc. from time to time by the Authorities concerned, be consolidated and standardized for monitoring compliance of dust mitigation measures in the NCR through an online mechanism.
- 4) An illustrative / indicative list of dust control / mitigation measures required to be put in place attached as **Annexure** may be referred for appropriate inclusion in the exhaustive checklist suggested at point No.3 above.
- 5) The check-list as stated in point No.3 read with point No.4 above, be duly incorporated in the "Web Portal", to facilitate the Project Proponents to self-monitor / self-audit their activities on the parameters mandated / directed for the compliance and to take necessary steps, if required, to improve the status of compliance.
- 6) The project proponents be required to carry out self-audit / self determination for dust control measures on the parameters provided on the Web Portal and upload a self-declaration on a fortnightly basis.
- 7) The provision of video fencing with remote connectivity of the projects (within the municipal area of NCR and plot area equal to or greater than 500 square meters) be incorporated in the web portal for monitoring purposes.
- 8) Reliable low cost PM_{2.5} and PM₁₀ sensors be installed at the project site and linked to a cloud storage platform with a live Dash Board in the Web portal.
- 9) The link to the dash board of the web portal be made available to CPCB, government agencies as well as to the administrative departments of the agencies concerned, dealing with such projects.

Direction No. 13

- 10) The CPCB / DPCC/ SPCBs to carry out, scheduled visits, with prior intimation, on the construction sites for the verification of degree of compliance and self-declaration / self-audit.
- 11) The CPCB / DPCC/ SPCBs to also carry out surprise inspections to assess the compliance of the dust control measures at such sites and for taking appropriate action for levying environmental compensation and / or stoppage / closure of work.

The above directions of the Commission be complied with on top priority. The status / progress of implementation may be appraised to the Commission on a monthly basis.

Encl.: **As above**


(Arvind Kumar Nautiyal)
Member Secretary
Tel No.: 011-20861974
Email: arvind.nautiyal@gov.in

To:

The Chief Secretary, Government of Uttar Pradesh

Copy to:

1. The Principal Secretary, Department of Environment and Climate Change, Government of Uttar Pradesh
2. The Chairman, Central Pollution Control Board
3. The Member Secretary, Uttar Pradesh Pollution Control Board


(Arvind Kumar Nautiyal)

Annexure

An illustrative / tentative list of Dust Control / Mitigation Measures
Applying treated water to mitigate dust generation on construction site. (water can be applied by a variety of methods for instance Anti Smog Guns, Trucks, water pills, water cannons, hoses, fire hydrants, sprinklers etc.).
Use of dust suppressants: (i) liquid polymer emulsions (ii) agglomerating chemicals (e.g., lignosulfonates, polyacrylamides); (iii) cementitious products (e.g. lime based products, calcium sulphate); (iv) petroleum based products (e.g. petroleum emulsions); and (v) chloride salts (e.g. calcium chloride and magnesium chloride).
Designing layout of the construction site to minimize fugitive dust generation potential, including access roads, entrances and exits, storage piles, vehicle staging areas, and other potential sources of dust emissions.
Use of pre-fabricated materials and modular construction units.
Minimize distances travelled for delivery of materials.
Use of scaffolding sheets/nets, wind fencing for dust control.
Stabilize completed earthworks with stone / soil / geotextiles / Vegetation / compacting.
Reduce wind-blown dust generation activities during windy conditions.
Utilize enclosures/covering for storage piles e.g. tarpaulins, plastic, agri-shed nets fences / screens.
Proper shape storage piles so that they do not have steep sides or faces.
Properly scheduling of the delivery of landscaping materials in order to minimize the storage time on site.
Covering of building materials during transportation.
Remove material from truck underbodies and tyres prior to leaving the site as well as implement techniques to periodically remove mud/dirt from paved streets.
Ensuring proper collection, segregation and disposal of C&D Waste and maintenance of log book for disposal.
Options employed for C&D waste recycling.

Direction No. 13

Pre-emptive steps taken to avoid dumping of C&D waste on undesignated sites.

Minimize material drop height at the transfer point and ensure enclosure around transfer point.

Surface improvements to unpaved road surfaces & proper maintenance thereof.

Applying water spray in conjunction with cutting, grinding & drilling.

Apply wet process for Sand and grit blasting and façade cleaning.

Ensure Mixing processes in enclosures.

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

3rd Floor, Indian Oil Bhawan
1, Sri Aurobindo Marg, Yusuf Sarai,
New Delhi-110016

F.No.A-110016/12/2020/CAQM-C&D/460-462

Dated: 11.06.2021

Directions under Section 12 of Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021.

Monitoring of Dust Control measures at Construction and Demolition sites in the National Capital Region: "Web Portal"

Whereas, The Commission for Air Quality Management in National Capital Region & Adjoining Areas has been constituted again and has started functioning pursuant to the new Ordinance. Section 30 of the above referred Ordinance 2021 provides that anything done or any action taken under the erstwhile Ordinance 2020 shall be deemed to have been done or taken under the corresponding provisions of the Ordinance 2021;

WHEREAS, dust from the Construction and Demolition (C&D) activities is a major and consistent source of Air Pollution in the National Capital Region and contributes adversely to PM_{2.5} and PM₁₀ levels and thus, is a great cause of in abatement of Air Pollution;

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WHEREAS, Central Pollution Control Board has issued "Guidelines on dust

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The above directions of the Commission be complied with on top priority. The status / progress of implementation may be appraised to the Commission on a monthly basis.

Encl.: **As above**


(Arvind Kumar Nautiyal)
 Member Secretary
 Tel No.: 011-20861974
 Email: arvind.nautiyal@gov.in

To:

The Chief Secretary, Government of NCT of Delhi

Copy to:

1. The Principal Secretary (Environment & Forest), Government of NCT of Delhi
2. The Chairman, Central Pollution Control Board
3. The Member Secretary, Delhi Pollution Control Committee


(Arvind Kumar Nautiyal)

Annexure

An illustrative / tentative list of Dust Control / Mitigation Measures
Applying treated water to mitigate dust generation on construction site. (water can be applied by a variety of methods for instance Anti Smog Guns, Trucks, water pills, water cannons, hoses, fire hydrants, sprinklers etc.).
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Proper shape storage piles so that they do not have steep sides or faces.
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Covering of building materials during transportation.
Remove material from truck underbodies and tyres prior to leaving the site as well as implement techniques to periodically remove mud/dirt from paved streets.
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Options employed for C&D waste recycling.

Direction No. 14

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Applying water spray in conjunction with cutting, grinding & drilling.
Apply wet process for Sand and grit blasting and façade cleaning.
Ensure Mixing processes in enclosures.

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

3rd Floor, Indian Oil Bhawan
1, Sri Aurobindo Marg, Yusuf Sarai,
New Delhi-110016

F.No.A-110016/12/2020/CAQM-C&D/ 464-665

Dated: 11.06.2021

Directions under Section 12 of Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021.

Monitoring of Dust Control measures at Construction and Demolition sites in the National Capital Region: "Web Portal"

Whereas, The Commission for Air Quality Management in National Capital Region & Adjoining Areas has been constituted again and has started functioning pursuant to the new Ordinance. Section 30 of the above referred Ordinance 2021 provides that anything done or any action taken under the erstwhile Ordinance 2020 shall be deemed to have been done or taken under the corresponding provisions of the Ordinance 2021;

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Encl.: **As above**


 (Arvind Kumar Nautiyal)
 Member Secretary
 Tel No.: 011-20861974
 Email: arvind.nautiyal@gov.in

To:

The Chairman, New Delhi Municipal Council

Copy to:

1. The Chairman, Central Pollution Control Board
2. The Member Secretary, Delhi Pollution Control Committee


 (Arvind Kumar Nautiyal)

Annexure

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Direction No. 15

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Minimize material drop height at the transfer point and ensure enclosure around transfer point.

Surface improvements to unpaved road surfaces & proper maintenance thereof.

Applying water spray in conjunction with cutting, grinding & drilling.

Apply wet process for Sand and grit blasting and façade cleaning.

Ensure Mixing processes in enclosures.

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

3rd Floor, Indian Oil Bhawan
1, Sri Aurobindo Marg, Yusuf Sarai,
New Delhi-110016

F.No.A-110016/12/2020/CAQM-C&D/467-468

Dated: 11.06.2021

Directions under Section 12 of Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021.

Monitoring of Dust Control measures at Construction and Demolition sites in the National Capital Region: "Web Portal"

Whereas, The Commission for Air Quality Management in National Capital Region & Adjoining Areas has been constituted again and has started functioning pursuant to the new Ordinance. Section 30 of the above referred Ordinance 2021 provides that anything done or any action taken under the erstwhile Ordinance 2020 shall be deemed to have been done or taken under the corresponding provisions of the Ordinance 2021;

WHEREAS, dust from the Construction and Demolition (C&D) activities is a major and consistent source of Air Pollution in the National Capital Region and contributes adversely to PM_{2.5} and PM₁₀ levels and thus, is a great cause of in abatement of Air Pollution;

WHEREAS, Government of India, Ministry of Environment, Forest & Climate Change in exercise of powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986, vide Notification No. GSR 317(E) dated 29/03/2016 has notified "Construction and Demolition Waste Management Rules, 2016", inter alia, elaborating the duties of waste generators, service providers and their contractor, local authorities, SPCBs / SPCCs and CPCB etc. for management and control of dust from the C&D activities;

WHEREAS, Central Pollution Control Board has issued "Guidelines on dust

Direction No. 16

mitigation measures in handling construction material and C&D Wastes, 2017", which, inter-alia, include identification of major dust generating activities during handling of construction material and C&D wastes, compositions of construction material and C&D wastes and dust abatement measures in handling of construction material and C&D wastes viz-a-viz during transportation, off-site / on-site storage, at-site construction / demolition / renovation activities etc.;

WHEREAS, the dust mitigation measures, inter alia, prescribe for wet suppression, wind reduction by raising barricade, dust barrier sheets on scaffolding around the construction and demolition building, use of covering sheets on construction material that are easily air-borne, proper covering of C&D debris that are dumped at temporary storage sites, adequate covering on construction works, proper disposal of C&D waste material, adequate and proper covering of the trucks / vehicles carrying construction / demolition material, cleaning of such vehicles before it is permitted to ply on the road after loading / unloading of such material etc.;

WHEREAS, non-adherence of the dust mitigation measures mandated under the extant rules / guidelines leads to situations where the dust from the C&D sites disperse in the air and contributes to the levels of PM₁₀ and PM_{2.5} thus, making the air more polluted;

WHEREAS, the Commission is of the view that to tackle the problem of dust resulting from construction, re-modeling, repair and demolition of any civil structure of individual or organization or authority generating construction and demolition waste such as building material, debris, rubble, etc., such activities are required to be regularly monitored and inspected, inter-alia, for compliance of various dust control measures;

WHEREAS, in view of the serious adverse impact of the dust emanating from construction, re-modeling, repair and demolition of civil structures etc., the Commission issued directions dated 23/12/2020 that required CPCB, SPCBs

concerned and DPCC to conduct field visits / inspections, for compliance of dust mitigation measures and to submit fortnightly reports;

WHEREAS, from the reports received, inter alia, emerged that the compliance of dust control measures needs to be further strengthened with adequate focus on increased frequency of inspections.

WHEREAS, the Commission is of the view that monitoring of compliance of dust mitigation measures of a large number of Construction & Demolition activities in progress and further increasing in the National Capital Region, may not be achieved through physical inspections alone.

WHEREAS, Introduction of an online mechanism for monitoring and reporting of the compliance of dust mitigation measures by the project proponents is essentially called for so as to make them accountable.

WHEREAS, the Commission vide letter of even number dated 27/01/2021 issued advisory to the State Governments/ GNCTD to take appropriate action for introduction of an online mechanism to monitor and ensure compliance of dust mitigation measures at the Projects / C&D sites. The State Governments / GNCTD were accordingly requested to share with the Commission, the timelines by which the Web Portal with the requisite features for effective online monitoring of dust mitigation measures will be developed and operationalized.

WHEREAS, the action taken / response of the State Governments / GNCTD has not been received.

WHEREAS, considering the adverse impact of uncontrolled dust emanating from the C&D activities, on the Air Pollution in the National Capital Region, the Commission is of the view that concerted and focused approach is required and an efficient mechanism is to be put in place on urgent basis.

WHEREAS, Section 12 (2) (v) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, empowers the Commission to issue directions for restriction of areas in which any industries,

Direction No. 16

operations or processes or class of industries, operations or processes, that have implication on air quality in the region, shall not be carried out or shall be carried out subject to certain safeguards.

WHEREAS, Section 12 (2) (vii) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, empowers the Commission for inspection of any premises, plant, equipment, machinery, manufacturing or other processes, materials or substances and giving, by order, of such directions to such authorities, Officers or persons as it may consider necessary to take steps for the prevention, control and abatement of Air Pollution in the Region.

WHEREAS, Section 12 (2) (xi) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, empowers the Commission to issue directions in writing to any person, officer, or any authority and such person, officer or authority shall be bound to comply with such directions.

NOW THEREFORE for strict implementation of the Construction and Demolition Waste Management Rules 2016 and various dust mitigation measures mandated / directed / ordered from time to time by the Authorities concerned under the State Governments / GNCTD, the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, hereby issues the following directions:

- 1) An online mechanism through a web portal be put in place by the DPCC / SPCBs for monitoring of compliance of dust mitigation measures by the Project Proponents, within the Municipal areas of NCR.
- 2) All current / upcoming projects (on plot area equal to or greater than 500 square meters) of construction and demolition for civil structures under the territorial jurisdiction of Urban Local Bodies in the National Capital Region be required to mandatorily register at the web portal.

- 3) An exhaustive check-list, based on various guidelines on dust mitigation measures, notified / published / directed etc. from time to time by the Authorities concerned, be consolidated and standardized for monitoring compliance of dust mitigation measures in the NCR through an online mechanism.
- 4) An illustrative / indicative list of dust control / mitigation measures required to be put in place attached as **Annexure** may be referred for appropriate inclusion in the exhaustive checklist suggested at point No.3 above.
- 5) The check-list as stated in point No.3 read with point No.4 above, be duly incorporated in the "Web Portal", to facilitate the Project Proponents to self-monitor / self-audit their activities on the parameters mandated / directed for the compliance and to take necessary steps, if required, to improve the status of compliance.
- 6) The project proponents be required to carry out self-audit / self determination for dust control measures on the parameters provided on the Web Portal and upload a self-declaration on a fortnightly basis.
- 7) The provision of video fencing with remote connectivity of the projects (within the municipal area of NCR and plot area equal to or greater than 500 square meters) be incorporated in the web portal for monitoring purposes.
- 8) Reliable low cost PM_{2.5} and PM₁₀ sensors be installed at the project site and linked to a cloud storage platform with a live Dash Board in the Web portal.
- 9) The link to the dash board of the web portal be made available to CPCB, government agencies as well as to the administrative departments of the agencies concerned, dealing with such projects.

Direction No. 16

- 10) The CPCB / DPCC/ SPCBs to carry out, scheduled visits, with prior intimation, on the construction sites for the verification of degree of compliance and self-declaration / self-audit.
- 11) The CPCB / DPCC/ SPCBs to also carry out surprise inspections to assess the compliance of the dust control measures at such sites and for taking appropriate action for levying environmental compensation and / or stoppage / closure of work.

The above directions of the Commission be complied with on top priority. The status / progress of implementation may be appraised to the Commission on a monthly basis.

Encl.: **As above**


(Arvind Kumar Nautiyal)
Member Secretary
Tel No.: 011-20861974
Email: arvind.nautiyal@gov.in

To:

The Commissioner, North Delhi Municipal Corporation

Copy to:

1. The Chairman, Central Pollution Control Board
2. The Member Secretary, Delhi Pollution Control Committee


(Arvind Kumar Nautiyal)

Annexure

An illustrative / tentative list of Dust Control / Mitigation Measures
Applying treated water to mitigate dust generation on construction site. (water can be applied by a variety of methods for instance Anti Smog Guns, Trucks, water pills, water cannons, hoses, fire hydrants, sprinklers etc.).
Use of dust suppressants: (i) liquid polymer emulsions (ii) agglomerating chemicals (e.g., lignosulfonates, polyacrylamides); (iii) cementitious products (e.g. lime based products, calcium sulphate); (iv) petroleum based products (e.g. petroleum emulsions); and (v) chloride salts (e.g. calcium chloride and magnesium chloride).
Designing layout of the construction site to minimize fugitive dust generation potential, including access roads, entrances and exits, storage piles, vehicle staging areas, and other potential sources of dust emissions.
Use of pre-fabricated materials and modular construction units.
Minimize distances travelled for delivery of materials.
Use of scaffolding sheets/nets, wind fencing for dust control.
Stabilize completed earthworks with stone / soil / geotextiles / Vegetation / compacting.
Reduce wind-blown dust generation activities during windy conditions.
Utilize enclosures/covering for storage piles e.g. tarpaulins, plastic, agri-shed nets fences / screens.
Proper shape storage piles so that they do not have steep sides or faces.
Properly scheduling of the delivery of landscaping materials in order to minimize the storage time on site.
Covering of building materials during transportation.
Remove material from truck underbodies and tyres prior to leaving the site as well as implement techniques to periodically remove mud/dirt from paved streets.
Ensuring proper collection, segregation and disposal of C&D Waste and maintenance of log book for disposal.
Options employed for C&D waste recycling.

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**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

**3rd Floor, Indian Oil Bhawan
1, Sri Aurobindo Marg, Yusuf Sarai,
New Delhi-110016**

F.No.A-110016/12/2020/CAQM-C&D/A70-71

Dated: 11.06.2021

Directions under Section 12 of Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021.

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Encl.: **As above**

sd
(Arvind Kumar Nautiyal)
Member Secretary
Tel No.: 011-20861974
Email: arvind.nautiyal@gov.in

To:

The Commissioner, East Delhi Municipal Corporation

Copy to:

1. The Chairman, Central Pollution Control Board
2. The Member Secretary, Delhi Pollution Control Committee

sd
(Arvind Kumar Nautiyal)

Annexure

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IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

3rd Floor, Indian Oil Bhawan
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New Delhi-110016

F.No.A-110016/12/2020/CAQM-C&D/ 473-474

Dated: 11.06.2021

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Direction No. 18

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Encl.: **As above**


(Arvind Kumar Nautiyal)
Member Secretary
Tel No.: 011-20861974
Email: arvind.nautiyal@gov.in

To:

The Commissioner, South Delhi Municipal Corporation

Copy to:

1. The Chairman, Central Pollution Control Board
2. The Member Secretary, Delhi Pollution Control Committee


(Arvind Kumar Nautiyal)

Annexure

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Minimize distances travelled for delivery of materials.
Use of scaffolding sheets/nets, wind fencing for dust control.
Stabilize completed earthworks with stone / soil / geotextiles / Vegetation / compacting.
Reduce wind-blown dust generation activities during windy conditions.
Utilize enclosures/covering for storage piles e.g. tarpaulins, plastic, agri-shed nets fences / screens.
Proper shape storage piles so that they do not have steep sides or faces.
Properly scheduling of the delivery of landscaping materials in order to minimize the storage time on site.
Covering of building materials during transportation.
Remove material from truck underbodies and tyres prior to leaving the site as well as implement techniques to periodically remove mud/dirt from paved streets.
Ensuring proper collection, segregation and disposal of C&D Waste and maintenance of log book for disposal.
Options employed for C&D waste recycling.

Direction No. 18

Pre-emptive steps taken to avoid dumping of C&D waste on undesignated sites.

Minimize material drop height at the transfer point and ensure enclosure around transfer point.

Surface improvements to unpaved road surfaces & proper maintenance thereof.

Applying water spray in conjunction with cutting, grinding & drilling.

Apply wet process for Sand and grit blasting and façade cleaning.

Ensure Mixing processes in enclosures.

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS
17th Floor, Jawahar Vyapar Bhawan (STC Building)
Tolstoy Marg, New Delhi-110001**

F. No. A -110018/01/2021-CAQM - 371 DT Dated: 02 November, 2022

Subject: Dust control measures in C&D projects – Use of anti-smog guns.

WHEREAS, dust from the construction and demolition (C&D) activities is a major and consistent source of air pollution in the National Capital Region and contributes adversely to the PM_{2.5} and PM₁₀ levels;

WHEREAS, the Govt. of India, Ministry of Environment, Forest and Climate Change in exercise of power conferred under Sections 6 and 25 of the Environment (Protection) Act, 1986 notified the "Construction and Demolition Waste Management Rules" towards effective management and control of dust from the C&D Activities;

WHEREAS, the Central Pollution Control Board also issued "Guidelines on Dust Mitigation Measures in Handling Construction Material and C&D Wastes 2017";

WHEREAS, the dust mitigation measures *inter-alia* prescribed wet suppression, wind brakers, dust barrier screens, covering of construction material and C&D debris, proper disposal of C&D wastes including transportation in covered vehicles etc.;

WHEREAS, the field experience and inspection reports call for strengthening the compliance of dust control measures;

WHEREAS, it was felt by the Commission that effective monitoring of the compliance of dust mitigation measures in large number of C&D activities, which are ever increasing in the NCR, may not be achieved through physical inspections alone;

WHEREAS, with the above in view, the Commission under the powers conferred to it under Section 12 of the Commission for Air Quality Management in NCR and Adjoining Areas Act 2021, issued statutory

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Direction Nos. 11-18 on 11.06.2021 for all ongoing / upcoming C&D projects in the NCR (on plot area equal to or greater than 500 Sq. mtrs.) to be mandatorily registered on the web portal developed for the purpose by the NCR State Govts. / GNCTD, towards remote monitoring of such project sites for compliance of stipulated dust mitigation measures;

WHEREAS, the directions *inter-alia* also contains a check-list for dust mitigation measures and call for video fencing of the project sites etc.;

WHEREAS, use of treated water to mitigate large quantities of dust generated at construction and demolition sites through use of anti-smog guns, water cannons, sprinklers etc. was also called for in the above-noted statutory directions;

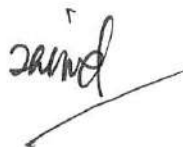
WHEREAS, the comprehensive policy to curb air pollution in the National Capital Region formulated and disseminated by the Commission in July, 2022, towards management of construction and demolition activities to reduce dust, stipulated deployment of adequate number of anti-smog guns in C&D projects sites, in proportion to the total construction area as under:

- At least 1 for a total construction area between 5000 - 10000 sqm.
- At least 2 for a total construction area between 10001- 15000 sqm.
- At least 3 for a total construction area between 15001- 20000 sqm.
- At least 4 for a total construction area above 20,000 sqm.

WHEREAS, the C&D projects were required to comply with the above mandatory requirements of anti-smog guns at the project sites w.e.f. 30.09.2022;

WHEREAS, the revised Graded Response Action Plan to deal with adverse air quality scenario that generally prevails in the winter season in the entire NCR, calls for enforcing guidelines for use of anti-smog guns at construction sites, right from the Stage I of the GRAP ("Poor" Delhi AQI between 200 -300);

NOW, THEREFORE, the Commission in exercise of the powers conferred upon it under Section 12 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021, towards mitigation of dust arising out of construction and demolition activities in the NCR further directs that:



All Construction and Demolition projects must deploy and ensure frequent and effective use of adequate nos. of anti-smog guns, in proportion to the total area of construction for the project as under;

At least 1 for a total construction area between 5000 - 10000 sqm.

At least 2 for a total construction area between 10001- 15000 sqm.

At least 3 for a total construction area between 15001- 20000 sqm.

At least 4 for a total construction area above 20,000 sqm.

The above-noted Directions may be given wide publicity and enforced strictly by all concerned. Non-compliance of these Directions shall be construed as contravention of the provisions of Commission for Air Quality Management in NCR and Adjoining Areas Act 2021 and may lead to penal action against the officials concerned under the relevant laws as well as imposition and levying of environmental compensation charges.


(Arvind Nautiyal)

Member-Secretary

Email: arvind.nautiyal@gov.in

To

1. Member Secretary, UP State Pollution Control Board
2. Member Secretary, Haryana State Pollution Control Board
3. Member Secretary, Rajasthan State Pollution Control Board
4. Member Secretary, Delhi Pollution Control Committee

Copy to:

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U.P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Haryana, 4th Floor, Civil Secretariat, Sector – 1, Chandigarh.
3. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
4. The Chief Secretary, Government of NCT of Delhi, 3rd Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.


(Arvind Nautiyal)
Member Secretary

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

17th Floor, Jawahar Vyapar Bhawan (STC Building)
Tolstoy Marg, New Delhi-110001

F. No. A-11018/01/ 2021-CAQM/15322-15331 Dated: 29.09.2023

Subject: Directions under Section 12 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 – Review of regulations for use of DG sets in NCR.

WHEREAS, Ministry of Environment, Forest and Climate Change, Government of India, in exercise of the powers conferred under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act 2021, has constituted the Commission for Air Quality Management in National Capital Region and Adjoining Areas (hereinafter referred to as the Commission);

WHEREAS, under Section 12 (1) of the Act, the Commission is vested with powers to take all such measures, issue directions, etc., as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region and Adjoining Areas;

WHEREAS, Section 12 (2) (ix) of the Act empowers the Commission to issue directions in writing to any person, officer, or any authority and such person, officer or authority shall be bound to comply with such directions;

WHEREAS, Section 12(2)(iv) of the Act empowers the Commission to lay down parameters for discharge of emissions from various sources whatsoever that have implications on the air quality in the region;

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WHEREAS, Section 12(2)(v) of the Act also empowers the Commission to impose restrictions and regulate operations or processes that have implications on air quality in the region;

WHEREAS, the Commission has repeatedly taken up the matter relating to air pollution with the State governments of Haryana, Rajasthan, Punjab, Uttar Pradesh and Government of NCT of Delhi and various organizations concerned of the Central and State Governments/ GNCTD and has issued various Directions, Advisories and Orders for effective implementation of measures for abating air pollution in NCR, from time to time;

WHEREAS, the Commission has observed and has been sensitizing all stakeholders that, amongst others, large-scale unregulated use of Diesel Generator (DG) sets is a major contributing factor for deterioration of air quality in the region;

WHEREAS, in wake of generally prevailing adverse air quality in NCR during the winter season, the Commission, through directions No. 54-57 dated 08.02.2022, followed by Direction No. 68 dated 14.09.2022 and its related orders called for regulated use of DG Sets in the NCR, particularly during the periods of restrictions under the GRAP, subject to adopting emission control measures /devices/ systems such as retrofitted Emission control devices (ECDs) and dual fuel mode (gas and diesel), amongst other means of emission control;

WHEREAS, large number of DG sets operating in the region, even during the periods other than restrictions under the GRAP, cause heavy air pollution and are a matter of concern and thus, with a view to regulating the use of DG Sets even for such periods, the Commission issued Direction No. 71 for expeditious conversion of DG Sets to dual fuel mode, in areas where gas infrastructure and supply is available;

WHEREAS, the Commission from time to time reviewed the progress and status in this matter, in line with various directions issued by it;

WHEREAS, the Commission revisited / reviewed some provisions of the extant directions on the regulated use of DG sets and issued a revised Direction No. 73 dated 02.06.2023, to be applicable across all sectors in the NCR including Industrial, Commercial, Residential and Office establishments etc., as well as permitting more time to implement the schedule w.e.f. 01.10.2023.

WHEREAS, preparatory actions were initiated by various stakeholders towards emission control from DG sets through retro-fitted ECDs and / or dual fuel systems, a number of representations were still being made to the Commission, including deliberations / meetings with various stakeholders in this context, wherein the following were highlighted:

- i. Issues related to availability of certified RECDs and agencies for all capacity ranges and vintages of DG sets.
- ii. Issues related to availability / delays in PNG infrastructure and supply, purely for DG sets.
- iii. Techno-commercial issues, logistics and time involved for fitment of RECDs / conversion to dual fuel mode.
- iv. Issues related to availability of DG sets to the latest standards as in MoEFCC notification No. GSR 804(E) dated 03.11.2022 (CPCB-IV).
- v. No means for emission control in under 19 kW capacity range of DG sets (neither RECDs nor dual fuel mode are available / suited).
- vi. Issues related to use of DG sets for emergency services.

Owing to the above, a number of stakeholders broadly requested for the following:

- (a) Extension of the deadline of 30.09.2023, as laid down in Direction No. 73, by about 3 months.
- (b) Stipulating a condition of '**OR**' instead of '**AND**' towards fitment of RECDs and conversion to dual fuel system, for all categories of DG sets above 19kW capacity.
- (c) Permitting DG Sets of >800 kW capacity to be run uninterruptedly for the durations of power supply failure, subject to compliance of

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standards as in Direction No. 73 dated 02.06.2023, even during restrictions under GRAP.

- (d) Permitting such DG sets of < 125 kW capacity to be run for emergency services, even during the restrictions under the GRAP, where either certified ECDs are presently not available at all or where gas infrastructure and supply is also not available to enable running them in a dual fuel mode.

NOW, THEREFORE, in due consideration of the contentions and submissions made by various stakeholders, issues in ground level implementation, availability of RECDs / dual fuel systems / new gensets to CPCB -IV standards and various other techno-commercial considerations put forth by them, the Commission, pursuant to a comprehensive review and in supersession of all extant directions / orders / guidelines on the regulations for DG sets, now directs for adoption of the following Schedule for regulated operations of DG sets (only as a backup against regular power supply failures) across all sectors in NCR including Industrial, Commercial, Residential and Office establishments etc.:

S. No.	Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
1.	Power generating sets of all capacities running on LPG/ Natural Gas/ Bio-gas/Propane/Butane	None	No restrictions (Even during periods under GRAP)
2.	Power generating sets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022	None	No restrictions. (Even during periods under GRAP)

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3.	800 kW and above	Any emission control mechanism, strictly subject to compliance of emission standards as indicated below. *	No restrictions (Even during periods under GRAP)
4.	125 kW to less than 800 kW	Dual fuel mode OR Retro-fitted ECDs through certified vendors / agencies	No restrictions (Even during periods under GRAP)
5.	19 kW to less than 125 kW	Dual fuel mode	No restrictions (Even during periods under GRAP) DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in this direction.
6.	Portable DG sets (below 19 kW)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in this direction.

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***Standards for stack emissions for 800 kW and above capacity DG sets**

S.No	Parameter	Emission Standards
i.	PM (at 15% O ₂)	50 mg / Nm ³
ii.	NO _x (at 15% O ₂)	650 mg / Nm ³
iii.	CO (at 15% O ₂)	100 mg / Nm ³
iv.	Minimum DG Stack height	<p>30 meters OR minimum 6 meters above the height of the building where DG set is installed, whichever is higher.</p> <p>For example, if the building height where such DG set is installed is 20 meters, minimum stack height for DG set should be 30 meters from ground level;</p> <p>While, if the building height itself is 27 meters, the minimum stack height for the DG set should be 33 meters from the ground level.</p>

The regulated schedule for operation of DG sets issued vide Direction No. 73 dated 02.06.2023 comes to effect from 01.10.2023. The revised schedule as above further eases out the means of implementation and addresses practical difficulties and techno-commercial concerns of various stakeholders and thus the revised schedule for regulation of DG sets would be in force in the entire NCR w.e.f. 01.10.2023.

Notwithstanding the revised schedule as above, in the interest of not disrupting emergency services and permitting sufficient time for adopting the stipulated emission control mechanism in such existing DG Sets, the Commission, hereby, as a one-time exception, permits DG Sets for all capacity ranges (which have still not been equipped with emission control devices / systems as per the above noted schedule), to be run only for emergency services in the NCR as listed below, even under periods of restrictions under the GRAP, **only up to 31.12.2023** and strictly subject to adherence to the above noted schedule / measures for emission control thereafter:

- (i) Elevators / Escalators / Travelators etc. in various installations; Commercial entities / residential societies shall, however, ensure that operation of DG sets and supply

therefrom is purely limited to operation of elevators / escalators / travelators etc. and not for any other activities of commercial entities / residential societies.

- (ii) Medical Services (Hospital/Nursing Home/Health care facilities) including units involved in manufacturing of life saving medical equipment/devices, drugs and medicines.
- (iii) Railway Services / Railway Stations.
- (iv) Metro Rail Corporation & MRTS Services, including trains and stations.
- (v) Airports and Inter-State Bus Terminals (ISBTs).
- (vi) Sewage Treatment Plants.
- (vii) Water pumping Stations.
- (viii) Projects related to national security, defence & of national importance.
- (ix) Telecommunications and IT/ data services.

It is further reiterated that appropriate emission control mechanism shall be put in place on or before 31.12.2023, in respect of DG sets being used in above listed emergency services, to avoid action under the relevant provisions of laws / rules / regulations / directions etc., thereafter.

NCR State PCBs/ DPCC shall ensure compliance of above noted directions and regularly monitor the field level implementation.

— sd —
(Arvind Nautiyal)
Member- Secretary

To

1. The Chief Secretary, Government of NCT of Delhi
2. The Chief Secretary, Government of Haryana
3. The Chief Secretary, Government of Rajasthan
4. The Chief Secretary, Government of Uttar Pradesh

Copy to:

1. Chairman, DPCC
2. Chairman, HSPCB
3. Chairman, RSPCB
4. Chairman, UPPCB
5. Chairman, CPCB.
6. The Chairperson and all Members, CAQM.

— sd —
(Arvind Nautiyal)
Member- Secretary



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



F. No.11O16/01/ 2022-CAQM.Vol-III

Dated: 22.02.2024

Subject: Amendments to Direction No. 76 dated 29.09.2023- Regulated use of DG Sets-reg

Pursuant to a comprehensive review and in supersession of all extant directions / orders / guidelines on the regulations for DG sets, Direction No. 76 dated 29.09.2023 was issued by the Commission under section 12 of the Commission for Air Quality Management in NCR & Adjoining Area, Act, 2021, directing for adoption of the Schedule for regulated operations of DG sets (only as a backup against regular power supply failures) across all sectors in NCR including Industrial, Commercial, Residential and Office establishments etc.

2. As certified Retrofitted Emission Control Devices (RECD) are now available for 61 to 125 KW capacity range of DG sets, Sr. No 4 & 5 in said Direction No. 76 dated 29.09.2023 are hereby amended as under:

S. No.	DG set Capacity range as mentioned in Direction No. 76	DG Set Capacity range as amended now
4.	125 KW to less than 800 KW	61 KW to less than 800 KW
5.	19 KW to less than 125 KW	19 KW to less than 61 KW

3. All other stipulations under the Direction No 76 dated 29.09.2023 will remain unaltered.

Arvind Nautiyal
(Arvind Nautiyal)

To,

1. The Chief Secretary, Government of NCT of Delhi
2. The Chief Secretary, Government of Haryana
3. The Chief Secretary, Government of Rajasthan
4. The Chief Secretary, Government of Uttar Pradesh

Copy to:

1. Chairman, DPCC
2. Chairman, HSPCB
3. Chairman, RSPCB
4. Chairman, UPPCB
5. Chairman, CPCB.
6. The Chairperson and all Members, CAQM

Arvind Nautiyal
(Arvind Nautiyal)
Member-Secretary

17 वी मंजिल, जवाहर व्यापार भवन (एस. टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग, नई दिल्ली-110001
दूरभाष : 011-23701213, ई-मेल : caqm-ncr@gov.in
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg, New Delhi-110001
Tel:011-23701213, E-mail: caqm-ncr@gov.in



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



F. No.11016/01/ 2022-CAQM.Vol-III 1165 DT

Dated: 11.12.2024

Subject: Amendment to Direction No. 76 dated 29.09.2023- Regulated use of DG Sets-reg

Direction No. 76 dated 29.09.2023 was issued by the Commission under section 12 of the Commission for Air Quality Management in NCR & Adjoining Area, Act, 2021, directing for adoption of the Schedule for regulated operations of DG sets (only as a backup against regular power supply failures) across all sectors in NCR, including Industrial, Commercial, Residential and Office establishments etc.

2. Owing to availability of certified ECDs now also for DG sets upto 41 kW capacity, as against only up to 61 kW capacity and higher earlier, the schedule for emission control from DG sets Sr. No 4 & 5 in said Direction No. 76 as amended on 22.02.2024, is hereby further partially amended as under:

Sr. No.	DG set Capacity range as amended on 22.02.2024	DG Set Capacity range as amended now
4.	61 KW to less than 800 KW	41 KW to less than 800 KW
5.	19 KW to less than 61 KW	19 KW to less than 41 KW

3. All other stipulations under the Direction No 76 dated 29.09.2023 will remain unaltered

(Arvind Nautiyal)

To,

1. The Chief Secretary, Government of NCT of Delhi
2. The Chief Secretary, Government of Haryana
3. The Chief Secretary, Government of Rajasthan
4. The Chief Secretary, Government of Uttar Pradesh

Copy to:

1. Chairman, DPCC
2. Chairman, HSPCB
3. Chairman, RSPCB
4. Chairman, UPPCB
5. Chairman, CPCB.
6. The Chairperson and all Members, CAQM

(Arvind Nautiyal)
Member- Secretary